

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)...CC No(s). 7603/2014

(Arising out of impugned final judgment and order dated 31/10/2013
in ITA 685/2012 passed by the High Court of Delhi at N. Delhi)

CIT

Petitioner(s)

VERSUS

M/S INDIAN RAILWAY FINANCE CORP.LTD.

Respondents(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 30/06/2014 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MADAN B LOKUR
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Mr. Arijit Prasad, Adv.
For Mrs. Anil Katiyar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RDelay is condoned in filing special leave
petition.

Issue notice.

Connect with SLP(C) No.8586 of 2014.

(Neetu Khajuria)
Sr.P.A.(Renu Diwan)
Court Master

Signature Not Verified

Digitally signed by
NEETU KHAJURIA
Date: 2014.06.30
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